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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1052/2001

New Delhi this the 10th day of May, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Ravindra Nath Kaushik,
Mohalla Prempuri, P.O. Dankaur,
Distt. Gautam Buth Nagar(UP). Applicant

(through Sh. Kirpal Singh, Advocate)

Versus

1. The Asstt. Personnel Manager(M),
Hindustan Antibiotics Ltd.,
Pimpuri-Pune.
2. The Managing Director,
Hindustan Antibiotics Ltd.,
Pimpuri-Pune.
3. The Secretary and Accounts Officer(PF),
Hindustan Antibiotics Ltd.,
Pimpuri-Pune. Respondents

ORDER (ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Applicant impugns respondents order dated 5/7/1.2000 issued by the Accounts Officer-cum-Secretary, Hindustan Antibiotics Ltd. informing him that since one Sh. Sudhir Kaushik was not a member of the Employees Pension Scheme, his children are not entitled for pension.

2. We note that the Union of India has not been made as a party in the OA and that apart, the Hindustan Antibiotics Ltd., which is a Public Sector Undertaking of the Union of India has not been notified under Section 14(2) of the A.T. Act, 1985 within the Tribunal's jurisdiction.

3. Under the circumstances, applicant seeks permission to withdraw the present OA. Accordingly, the present OA is dismissed as withdrawn. However, it will be open to him to seek his remedies in the appropriate forum, if so advised.

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A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

S. R. Adige

(S.R. Adige)
Vice-Chairman(A)

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